

(vi) Need to take necessary steps to settle Border Dispute between Assam and Nagaland

SHRI KESHAB MAHANTA (Kaliabor) : Sir, tension is mounting along the border of Assam and Nagaland. People of Assam are feeling very insecure in such a tense situation. Although the Government of Assam have beefed up the security arrangements in the border villages, even then there prevails a panicky situation. The Government of Assam requested the Government of Nagaland to make an amicable settlement of the disputed issue through negotiations. A team of officials from both the States may visit the border areas to sort out the disputed issues before the situation goes out of control. Therefore, I urge the Union Government to take necessary steps to ensure that the border disputes between Assam and Nagaland are settled amicably.

(vii) Need to set up a Modern Hospital on the pattern of AIIMS at Biswanath Charali in Sonitpur District of Assam.

SHRI ISWAR PRASANNA HAZARIKA (Tezpur) : The north bank of Assam and adjoining Arunachal Pradesh are conspicuous by the absence of a single proper, modern and reliable hospital. The district hospitals are woefully deficient in essential facilities and equipments. Consequently, most of the serious patients from this region have to incur tremendous cost and hardship in travelling all the way to Guwahati and in most cases to the All India Institute of Medical Sciences in Delhi or to Apollo and Vellore hospitals in distant Tamil Nadu.

As successive State Governments have not paid any heed to this crying need of the long suffering people and as the people of Arunachal Pradesh are also equally interested in the proposal, demands have been made in this House and elsewhere for establishment of a medical college and hospital as an extension of the AIIMS as a central institution. But so far, nothing concrete has been done.

Biswanath Charali in Sonitpur district is not only the mid-point of North bank but accessible within a couple of hours from Arunachal Pradesh. Only an hour's drive from Tezpur Airport, Biswanath on the bank of the Brahmaputra has plenty of vacant Government land suitable for locating such a hospital. So far as structuring of the project of the inter-State nature is concerned, following alternatives are for consideration:—

- (i) A medical college and hospital as an extension of All India Institute of Medical Sciences entirely funded by and under the Central Government.

- (ii) A hospital with or without a medical college under the Centre but funded jointly by the Government of India, North-Eastern Council and the Government of Assam.

- (iii) A specialities medical collage under the Central University Tezpur. I fervently urge upon the Union Government to initiate proposals to set up a modern hospital to be located at Biswanath Charali in Sonitpur District of Assam on the above lines.

(viii) Need to convert narrow-gauge line between Jaunpur and Aurihar Junction into broad gauge

[Translation]

SHRI VIDYASAGAR SONKER (Saidpur) : In my parliamentary constituency, Saidpur in Uttar Pradesh, there is a narrow gauge rail line between Jaunpur and Aurihar junction. There has been a long pending demand for the conversion of this line into broad gauge. The passenger train running on this line has also been withdrawn instead a rail bus has been introduced causing a lot of difficulties to the passengers and traders which has also increased extra transport expenditure on the public. This route covers the largest tehsil of Ghazipur district, Saidpur and the largest tehsil of Jaunpur, Kerakat. With the conversion of this 60 kms. long line, Jaunpur will have direct link with Ghazipur, Balia, Gorakhpur, Azamgarh districts etc. and the people of the district will have facility of travelling, besides their time would be saved. Traders time and money in transportation of goods would also be saved besides people would be benefited by this. All other rail lines of the area except this, have been converted into broad gauge like Varanasi-Aurihar, Shahganj to Aurihar, Shahganj to Azamgarh and Mau etc.

Therefore, the Union Government is urged upon to convert this 60 kms. long rail line between Jaunpur and Aurihar junction into broad gauge so that the people of Jaunpur and Ghazipur may have facility of travelling and the common man may be benefited.

14.22 hrs.

MOTION RE: SITUATION ARISING OUT OF THE RECENT DEVELOPMENTS IN BIHAR—contd.

[English]

MR. DEPUTY-SPEAKER : The House shall now take up further discussion on the Motion moved by Shri Atal Bihari Vajpayee. I would request Shri Rajesh Ranjan to continue.

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy-Speaker, Sir, I am on a point of order.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Sir, I have an amendment.

[Translation]

MR. DEPUTY SPEAKER : Shri Rajesh Ranjan may speak.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Deputy Speaker, Sir, I. ...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE : Mr. Deputy Speaker, Sir, I have an Amendment. I want to make an Amendment in my Motion. I had given notice for an Adjournment Motion. Later the august House adopted it under Rule 184. But there is a need of making an Amendment in that and I have given notice for that and that has also been circulated. It is like this:

[English]

I beg to move—

“That in the Motion
for “Serious situation”

substitute “That this house expresses concern over the Serious Situation.”

[Translation]

I am confident that the august House would not have any objection.

SHRI RAM KRIPAL YADAV (Patna) : Can Amendments be made repeatedly when discussion is already on an issue?

MR. DEPUTY SPEAKER : It has been done under Rule 184.

SHRI RAM KRIPAL YADAV : Discussion has been started under Rule 184. ...*(Interruptions)*

MR. DEPUTY SPEAKER : If this amendment is not made now, it would have to be made at the voting time.

This Amendment is necessary.

...*(Interruptions)*

SHRI RAM KRIPAL YADAV : How is that?

MR. DEPUTY SPEAKER : It is necessary under Rule 184.

SHRI RAM KRIPAL YADAV : Discussion was started under Rule 184. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Yes, it was started. Formal Motion was not moved for taking it up under Rule 184.

...*(Interruptions)*

SHRI RAM KRIPAL YADAV : The Discussion should not have started. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Discussion has already been done.

...*(Interruptions)*

SHRI RAM KRIPAL YADAV : I want to know the Rule under which Amendment can be made after moving the Motion?

[English]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : I do not know whether he was present when this was finalised with the consent of the House. If he is not aware he should try to find it out.

[Translation]

SHRI NITISH KUMAR (Barh) : Such type of Amendment was technically necessary for discussion under that.

SHRI RAM KRIPAL YADAV : If it is technically necessary, why was it not done at that time?

MR. DEPUTY SPEAKER : House had agreed to it at that time. It was adopted by the House.

...*(Interruptions)*

SHRI SATYA PAL JAIN : I object that Bihar. ...*(Interruptions)*

SHRI ATAL BIHARI VAJPAYEE : It seems to me that it is being opposed due to some misunderstanding. The Amendment is technical. There is no basic difference in the original Motion. I would like to read out the original Motion:

[English]

“Serious situation arising out of the passive attitude of the Central Govt. over recent developments in Bihar.”

[Translation]

It was the language of Adjournment Motion. Later the august House decided that the Adjournment Motion be converted into a Motion under Rule 184 and that Motion should be proper. There should not be any

[Shri Atal Bihari Vajpayee]

constitutional obstacle and it should be correct in accordance with the rules. Therefore, we are only substituting.

[English]

"That this House expresses concern over the serious situation" for "serious situation".

[Translation]

It is necessary to express such concern under Rule 184 and the remaining Motion is as it is. Why the hon. Member has an objection to it. ...*(Interruptions)*

SHRI RAM KRIPAL YADAV : Sir, I want to know only one thing. It is to be seen by you only that the Motion has been brought under Rule 184 or not, after that discussion was taken up. After taking up the discussion why an amendment has been brought?

If we can do so, under which rule? ...*(Interruptions)*

MR. DEPUTY SPEAKER : This Amendment was necessary after its conversion to Rule 184. So it was done.

SHRI RAM KRIPAL YADAV : Agreed Sir. There is no objection to it and the discussion was started.

MR. DEPUTY SPEAKER : The august House wanted it and the discussion took place.

SHRI RAM KRIPAL YADAV : Since the amendment has been given after discussion, I wanted to know the rule under which it has been given. ...*(Interruptions)*

MR. DEPUTY SPEAKER : No rule is required in it.

SHRI RAM KRIPAL YADAV : Will it be done without rules. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Please sit down.

SHRI RAM KRIPAL YADAV : Sir, you convince me. ...*(Interruptions)*

MR. DEPUTY SPEAKER : It has been adopted by the House

SHRI RAM KRIPAL YADAV : Sir, I have raised a point of order.

MR. DEPUTY SPEAKER : The House has adopted it. The House is Supreme.

SHRI RAM KRIPAL YADAV : I oppose it. ...*(Interruptions)*

SHRI NITISH KUMAR : One should not argue with the Chair, it is the rule. ...*(Interruptions)*

SHRI RAM KRIPAL YADAV : There is no rule, House is our field. May be without rule. ...*(Interruptions)*

SHRI SATYA PAL JAIN : Sir my point is that this proposal pertains to Ministry of Home Affairs. Neither the Home Minister nor the Prime Minister is present in the House. This point was raised in the House in the morning also.

MR. DEPUTY SPEAKER : Some Minister is sitting here, alright.

SHRI SATYA PAL JAIN : Prime Minister's presence is very necessary. This matter should not be taken so lightly. ...*(Interruptions)*

MR. DEPUTY SPEAKER : It is joint responsibility. At least, some one is sitting.

SHRI RAM KRIPAL YADAV : Sir, our rule has been ruled out.

MR. DEPUTY SPEAKER : It has been ruled out because there is nothing in it. You please sit down.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Deputy Speaker, Sir, the discussion on this motion started two days back, but due to paucity of time we had to stop our speech midway as per your orders. I had started my speech with two-three questions that under what circumstances the situation of confrontation between the Executive, Legislature and Judiciary has arisen in Bihar. I have fully analysed the situation. I don't want to go back into the details about what I had said on that day. But a new beginning has been made during this process and in that context I want to convey my point.

We are going to celebrate the golden jubilee of our Independence. I want to tell the House that if Golden Jubilee is to be seen, then see in Bihar. If you want to see a sample of Golden Jubilee then see it in Bihar. If it is to be seen keeping aside the Judiciary, Executive and Legislature in Bihar then we came to know as to how much we are lagging behind and the people of Bihar know about it, the circumstances under which adjournment motion was brought and later on changed...

MR. DEPUTY SPEAKER : Don't link Judiciary with Executive and Legislature.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I have only explained the prevailing situation of confrontation. ...*(Interruptions)*

MR. DEPUTY SPEAKER : I have said so.

SHRI RAJESH RANJAN ALAS PAPPU YADAV : The same has been telecast on T.V. as to what happened in the House there. The matter was raised by one hon'ble Member in this very House and he told that 'Dhoti' was pulled, finger was bitten. This is also a part of Bihar. Our several Members have raised this matter. Just now one Member from the Congress was speaking on this issue, we want to mention that. This is repeatedly mentioned here, not only we but several colleagues have mention it. The issue on which this debate has started is postponed repeatedly by saying that they have got this matter investigated. There is no hand of mine in this. Officers say that they have no hand in it and third party people say that they have no hand in that. Today this is the situation in Bihar, I don't want to go in the whole matter. The court has ordered C.B.I enquiry against many. There is not only one issue, one issue of admission has been handed over to C.B.I. by the court. The CBI enquiry is going on against Cabinet Minister of C.P.W.D. This is not an isolated case but CBI enquiry has been going on against several ministers. This matter is raised repeatedly that whether the investigation have been made. One Cabinet Minister of 1990 wrote to the Chief Minister that so many scams have occurred there. This matter be entrusted to CBI for investigation. The Chief Minister repeatedly says that he had verified that matter in 1993-94 whereas there are full evidence of this. It is letter from their Cabinet Minister that they had appealed to then minister in 1990 that Animal Husbandry issue be got investigated but this issue was hushed up, and the Animal Husbandary Department was given to someone else. ...*(Interruptions)* This had happened with beginning of 1990. When the Government was formed this matter was entrusted to the Minister, who was designated minister, Shri Bhola Ram Toofani, you might have seen in an interview on T.V., when he became the Cabinet Minister second time then he had stated that he did not want to have that post. This is there in the interview, I was asked to take this post when the Animal Husbandry matter came for discussion then it was said that we will see this issue. ...*(Interruptions)*

SHRI RAM KRIPAL YADAV : Whether the discussion on the member of another House can take place in this House, whether the name can be mentioned? ...*(Interruptions)*

MR. DEPUTY SPEAKER : If you don't mention name, it would be better. You say officer, but don't mention name.

...*(Interruptions)*

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I want to tell you that the person or officer on whom

allegations were levelled was promoted. The Chief asked of this case promoted to State Minister whereas Shri Ram Jiwan Singh has written a letter on that also. ...*(Interruptions)*

MR. DEPUTY SPEAKER : You have again mentioned name.

SHRI RAM NAIK (Mumbai-North) : Sir, I have point of order. My view is that names can be mentioned but allegations can not be levelled here. ...*(Interruptions)*. On this, discussions could not be held. That is why names can be mentioned, allegations cannot be levelled.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : My submission was that this main accused was Kashyap Sahib, who was given the status of a State Minister. Dr. Rana who was the main patron was given the ticket for Member of Legislative Assembly from that party only. When the opposition party asked to hand over this case to the CBI, the hon. Chief Minister refused to get it enquired by the CBI. Under such circumstances, the need to take this issue to the court was felt. It is said time and again as to why the courts intervene in each and every issue. Who the opposition parties are not listened. ...*(Interruptions)*

SHRIMATI BHAGWATI DEVI (Gaya) : Sir, he would continue speaking whatever he likes. This issue is subjudice. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Let him speak.

...*(Interruptions)*

MR. DEPUTY SPEAKER : You speak when your turn comes.

SHRIMATI BHAGWATI DEVI : Sir, this issue is subjudice. ...*(Interruptions)* I will not take my seat today.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : The Main culprit gave the statement in Bihar that. ...*(Interruptions)**

MR. DEPUTY SPEAKER : Please take your seat.

SHRIMATI BHAGWATI DEVI : Should he speak such a thing here? ...*(Interruptions)* Under rule 59, I am on a point of order ...*(Interruptions)*

MR. DEPUTY SPEAKER : You, please read it out.

SHRI RAM KRIPAL YADAV : Is it necessary to read it out?

*Expunged as ordered by the Chair.

MR. DEPUTY SPEAKER : Yes, it is necessary.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : My submission was that during 1992-93 the hon. Chief Minister and the hon. Finance Minister had imposed a ban on all the departments of Bihar but why ban on the Animal Husbandry Department was not imposed. Today when those things are made public, they are unable to listen that.

The issue of the formation of Jharkhand State comes up time and again. Today the issue of scam in before the entire world. This scam came to light from that poor and Scheduled Caste area where release of funds for IRDP, JRY and other schemes was stopped and this scam occurred. No roads were constructed, no factories were set up and no developmental works were undertaken in the Jharkhand area. The Chief Minister and the Finance Minister diverted that money to the Animal Husbandry department. It is not a proof of corruption and scam.

All of you might be remembering the statement saying Jharkhand State would be formed at my dead body. Now, which were the circumstances and reasons for passing the motion in just one day in the Legislative Assembly to form the Jharkhand State. You might be remembering that some deal was made between Congress and the Jharkhand Party. This issue came up before the world. All others in Bihar change their statement over the issue of Jharkhand except one person. Even two days ago the vice president of the Jharkhand Party said that even if Chief Minister of Bihar bows down thousand times, we would not have any agreement with him. This was said till late night but on the day of confidence motion, on one hand Bihar was not only undergoing constitutional and economic crisis but on the other hand efforts were being made to make the Deputy Chief Minister. It was said that if the Jharkhand Mukti Morcha supports them, some one from their party would be made the Deputy Chief Minister. An hon. Member was elevated to the rank of a Cabinet Minister and the notification was issued. On the one hand, all these questions are there and on the other hand, the hon. Chief Minister of Bihar repeatedly raises the issue of morality. The issue of morality in the Constitution. ...*(Interruptions)* There can be a person like the Chief Minister of Bihar in India. The issue of morality and following our traditions are being raised time and again. I had submitted on that day as to how the swords were raised in front of the Raj Bhawan by the Ministers and the hon. Prime Minister was abused. The hon. Prime Minister had talked about witch hunting on this house. The hon. Prime Minister had said that no compromise would be made with corruption but I would like to cite the example of compromise. On the day the court issued warrants at 12.30, what were the reasons that the CBI

went on waiting for the Supreme Court till 3.30 and he was not arrested? Who is behind it? When the court issued warrants how it was said in the court that the accused would be arrested by 3.30? This issue was raised and the lawyer of the accused said this in court. From where this news leaked? Had this issue been confined to Bihar only we would have kept mum on this issue but it is concerned with the hon. Prime Minister. This issue of discussion with hon. Prime Minister is raised. The hon. Chief Minister of Bihar says that the hon. Prime Minister had cast his vote in his favour. It is like creating confusion among the crores of people of the State. All the parties of the United Front and we talk about corruption. The hon. Prime Minister talks about morality and he says that the word morality does not appear in any dictionary.

Mr. Deputy Speaker, Sir, the hon. Chief Minister of Bihar has resigned and the other Chief Minister has been made to sit in the Chair. I am to say nothing regarding that but I would like to know from where this tradition emerged? Whether not being in politics and being an uneducated. ...*(Interruptions)** is the qualification to be the Chief Minister of Bihar ...*(Interruptions)*

MR. DEPUTY SPEAKER : Do not mention the name. The name should be expunged from the record.

...*(Interruptions)*

MR. DEPUTY SPEAKER : I have already rung the bell. Please conclude.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : There were 136 MLAs in Bihar. ...*(Interruptions)* but the CBI did not arrest him under a conspiracy. Who are the persons, who influenced the CBI. How can the CBI be influenced. ...*(Interruptions)* The *jungle raj* is going on there. He said that he would run the Government from the jail. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Fifteen minutes have passed. Please take you seat.

...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : I have called the next member.

...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Please take your seat.

...(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please take your seat now. Nothing will go on record.

[Translation]

Please sit down now, nothing is going on record.

...(Interruptions)*

MR. DEPUTY SPEAKER : Nothing is going on record now.

...(Interruptions)*

MR. DEPUTY SPEAKER : Don't note down anything, Nothing will go on record. Be seated. Mr. Yadav.

...(Interruptions)*

[English]

MR. DEPUTY SPEAKER : Please mind it that nothing is going on record.

...(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Please sit down. How many time I should say?

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please sit down now.

...(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : Please sit down, I have said repeatedly.

[English]

Please take your seat...

[Translation]

MR. DEPUTY SPEAKER : When I am on my legs, you should sit down. Please take your seat.

...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please do not cross the limit.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Your submission has been noted. A discussion has also been done. Please sit down.

...(Interruptions)

MR. DEPUTY SPEAKER : Please sit down now.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please sit down now. You are spoiling your own image.

...(Interruptions)

[Translation]

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Deputy Speaker, Sir, I would like to express my thanks to you that since day before yesterday. ... (Interruptions)

MR. DEPUTY SPEAKER : You should rather thank Mr. Pappu Yadav instead of me because he has spared time for you.

SHRI SUKH LAL KUSHWAHA : You have also given me an opportunity to participate in the ongoing debate on Bihar. The hon. Members of this House for whom not only we but all the citizens of the country feel proud of, have sent a good message across the country with their life long experience and thoughts and they have always conducted themselves keeping in view the parliamentary decorum. The hon. leader of opposition, hon. Somnath Chatterjee and comrade Rudyji also put forward their views. The views expressed by them are reflecting on my mind, therefore in that context I will also make a contribution. The debate has been prolonged in the House and I do not think it proper to repeat the same thing. I do like to submit two things on behalf of my party. We have with us hon. Members and senior members for whom we have great regards in our heart. The country is fortunate enough and so we are that we have come to this House having been elected for the first time and we have been elected during the time when the country is celebrating the 50th anniversary or the Golden Jubilee of its independence. We listened to the national anthem in this House many a time. Such a phase has come

[Shri SukhLal Kushwaha]

today when there has been a historical change in India. We also elected the first citizen of India. We participated in his swearing-in-ceremony and we were overwhelmed with joy to listen to the national anthem and national song played at that time. We give the slogan of long live mother India and it is our duty also to do so. Since we have been brought up in its arms.

I got an opportunity to be elected to this apex body of the country and you gave me an opportunity to participate in the debate on this. It is certainly a matter of regard that we waste our time by prolonging debate on trivial matters. Wherever a point of morality is involved, I will certainly express my concern there about. Morality is not concerned to itself but it is rather concerned with our upbringing. If our upbringing will be good, our conduct will also be good. It is said "Sat Sangati Kathaya Kim na karoti" which means good company can do every thing good.

I would like to remind and draw the attention of the Hon. Members towards the point that some wrong manners are practiced in our country. Education is the basis of all progresses, be it political economic or social progress. when we go to school for schooling. We are influenced by rudimentary manners. We are taught about all this and the difference between doing and saying compels us to ponder over each aspect. It is also said, "Apatkale Maryadanatajti, bubhukshit kimi na karoti papam." This thing is taught to us and it has been molded in our conduct. On the one hand, we are taught and told about this but we do not put the same into practice. We have come across such instance and that is true, truth could be concealed but one cannot deny that. It is moulded in our conduct in this country, we are taught about this and if this becomes a part of our conduct, there is no harm in that. We are taught that "rajpatni, gurupatni, Mitrapatni tathaiva cha, patnimata Swamata etani panchmataram," but we do not follow that in practices. It is very unfortunate on our part and it is deplorable. Therefore I will say that we have become devoid of manners, Wrong things are thrust upon our manners and such things crop up from that which makes our manners irrelevant.

Shri Tariq Anwar participated in the debate on behalf of the Congress party. He also lambasted corruption. He expressed his strong will-power to follow conduct in accordance with high values. In his speech he had mentioned the Chief Minister of Bihar, who is a product of the total revolution and it was believed that he would do good things. I had also an opportunity to visit there but I found that not even a little revolution has taken place, not to speak of total revolution. Set aside the total revolution, even a little bit of revolution did not come to my notice there. I don't know what sort of revolution do they expect? The Congress Party ruled over this country for a long period.

In this regard I would like to say that our colleagues made a reference about the judiciary. It is but natural that when we legislative becomes irrelevant, and begins to deteriorate, the people look to the judiciary for justice. Executive, Judiciary and the Legislature are three important wings of the Government and are complementary to each other. The impact of the legislature on the executive and the impact of executive on the judiciary is obvious. I would certainly like to say one more thing in this regard. It was pointed out that CBI is under the jurisdiction of the Prime Minister. But I will not hesitate to say that one day during Budget Session, discussions were going on and Pramod Mahajan was sitting behind hon. Atalji. He said something improper. Vajpayeeji turned back, was annoyed and asked him to keep mum. This thing had raised suspicion. No member of this House discussed that topic. But Mahajan ji had said that had he not done that, he would not have been on this post. I would like to say that today our topic for discussion in Bihar and all of us have to discuss and ponder over misconduct and morality. As far as people's verdict is concerned, it is certain that today Laloo Yadavji has got majority in Bihar. All the issues have been raised there today in the discussion but when a motion for vote of confidence was moved then he won the vote of confidence in Bihar thereby proving his mandate as well as the people's verdict. This is a matter of concern. Laloo Yadav has proved his majority. It is good that he has resigned and stepped down after the discussion in this House. He has respected the mandate and debuted a woman as the Chief Minister. I think that he learned the lesson from Uttar Pradesh. He has certainly followed this lesson and has tried to inspire the country. ...*(Interruptions)* But she is a woman, whether she is miss or mrs. ...*(Interruptions)*

MR. DEPUTY SPEAKER : You please conclude your speech. You were given only three minutes time.

SHRI SUKH LAL KUSHWAHA : We also seek your protection. We people do not get an opportunity to speak.

MR. DEPUTY SPEAKER : You please speak what you want to say and do not take so much time.

SHRI SUKH LAL KUSHWAHA : We people suffer day and night. Today since I got some time to speak, I would like to say that we talk about morality and high values but the activity of the investigating agency makes us apprehensive of the intentions of executive. I remember the day when the idols were offered milk. So, if Laloo Yadav is hungry and ate up fodder we should not make it as an issue. We all should ponder over these facts.

SHRI NITISH KUMAR : Mr. Deputy Speaker, Sir, the time since the discussion has started till date not only there has been a change in the format of the motion but. ...*(Interruptions)*

[English]

SHRI RAMESH CHENNITHALA (Kottayan) : Mr. Deputy-Speaker, Sir, it was promised by the Minister that at three o'clock there will be a Statement by the hon. Minister of Railways regarding the accident that occurred at Faridabad last night. I would like to know if the Government is going to make the statement or not. ...*(Interruptions)*

SHRI NITISH KUMAR : Shri Chennithala, do you not know that the Government makes promises only to break them?

SHRI RAMESH CHENNITHALA : It is a very serious issue. ...*(Interruptions)* In the morning the Parliamentary Affairs Minister had said that it will be at 12 o'clock. ...*(Interruptions)*

SHRI ANANTH KUMAR (Bangalore South) : The Government has not come out with any statement so far. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Please address the Chair.

...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : Guptaji would you like to say something? It is already 3 o'clock. The Railway Minister had said something. The Parliamentary Affairs Minister has come.

...*(Interruptions)*

[English]

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : Sir, the Minister is coming. Within another 15 minutes or half an hour, he will be in a position to make his statement.

MR. DEPUTY SPEAKER : All right. May be he is on his way.

...*(Interruptions)*

15.00 hrs.

[Translation]

SHRI NITISH KUMAR : This is the way how the Government functions. The Government functions in this way. The Parliamentary Affairs Minister conveys what he want to say from Aisle itself. He even does not sit on his Chair. That is how the Government functions.

[English]

MR. DEPUTY SPEAKER : May be, he is on his way.

15.01 hrs.

[SHRI CHITTA BASU *in the Chair*]

...*(Interruptions)*

PROF. P.J. KUREIN (Mavelikara) : Is there any report regarding the accident? How many have died? How many are injured?

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : An accident has occurred in Faridabad but the Government is not showing any seriousness in this matter. The Hon. Minister has assured in the morning that the Railway Minister would issue statement at three O'clock. It is already 3 o'clock but no statement has been issued. ...*(Interruptions)*

[English]

SHRI ANANTH KUMAR : People are in great tension, Sir. They do not know how many have died and how many are injured. ...*(Interruptions)* For the last 14 hours, this Government is not coming out with a statement. ...*(Interruptions)*

[Translation]

SHRI SRIKANTA JENA : The Minister is coming. He was in Escorts hospital. He would come within 15-20 minutes. ...*(Interruptions)*

[English]

SHRI ANANTH KUMAR : The Minister was telling from 11 o'clock that during the Zero hour, the Minister of Railways will be making a statement. During the Zero Hours, he said that by 3 O'clock, the Minister of Railway will be making a statement. ...*(Interruptions)*

PROF. P.J. KURIEN : Sir, it is not necessary for the Minister of Railways to come here to give some information to say something on yesterday's accident at Faridabad. ...*(Interruptions)* More than 50 people have died in this accident. ...*(Interruptions)*

SHRI ANANTH KUMAR : Sir, with due respect, he can depute somebody else to make a statement on this issue to clear the tension in the minds of their relatives. ...*(Interruptions)*

SHRI RAMESH CHENNITHALA : The Minister of Railways should have resigned. ...*(Interruptions)*

MR. CHAIRMAN : The Minister of Parliamentary Affairs has said that the Minister of Railways would soon be coming to the House to make a statement.

...*(Interruptions)*

SHRI SRIKANTA JENA : I had a talk with the Minister of Railways. He is in the Escorts Hospital where some accident patients are admitted. He will be coming here straightaway. The statement is ready. He will be here in half-an-hour. ...*(Interruptions)*

MR. CHAIRMAN : You must believe the Minister. What is the harm?

...*(Interruptions)*

SHRI ANANTH KUMAR : We appreciate what the Minister is telling but the Government can be represented by somebody else.

[Translation]

SHRI NITISH KUMAR : Sir, if the train is delayed by half an hour, even then the train is said to be running in time. Now the hon. Minister's reply ...*(Interruptions)* is also in time.

Sir, there has been a tremendous change in the format of this motion as well as political situation of Bihar since the day this motion has been discussed in the House. We would have celebrated, if this change would have been for the better but it is unfortunate that the situation in Bihar has gone from bad to worse. We could not digest what was happening there we were starting discussion on it. But now the situation has turned from bad to worse. From the events, it seems that mockery has been made of democracy. We, the members of Parliament will survive when the Parliamentary democracy survives. We time and again say that the downtrodden

class is progressing and marching ahead in this Parliamentary democracy.

Those who cry for social justice in the adult franchise-based Parliamentary democracy are being benefited therefrom but these very people are out to destroy the Parliamentary democracy and are making it a partial proportion. On the very first day just after Shri Vajpayee, ji, the Prime Minister rose and said he would give the reply. The leader of opposition had moved the resolution and just after that the Hon. Prime Minister said that he would give reply to it. Infact, he was intervening, the reply was to be given by the leader of the opposition himself. I had just said that he should give his reply after listening to all the leaders and the Hon. Prime Minister became furious. Everybody is aware as to how he reacted to my suggestion and some member from that side commented that I did not allow him to speak but how can I stop the Prime Minister from speaking and who am I to stop him from expressing his views.

I do not believe in stopping someone from speaking. On the very first day when the Prime Minister was rose to speak I had just said that he was helpless and he immediately sat down. What can I do about it. I perhaps hurt him deep. He had himself confessed that he was helpless. An individual can be helpless, Shri Indra Kumar Gujral can be helpless but when he is occupying the Chair of the Prime Minister of India and he says that he is helpless then be it Shri Gujral or anyone etc., he does not deserve to hold the position even for a minute. The Prime Minister's post is the highest political and executive office in the country. One can not take things lightly. When I suggested him to give his reply after listening to other leaders, he was enraged and made a very uncheritable remark. I gave him befitting reply. Had this altercation proceeded further, he would have been the loser, not me. I would have exposed everything and everyone. Here in this House people talk of morality and arguments can be given on both sides. It was good that he closed the issue there itself and the matter ended. What is this? Had he listened to others and then replied, he would have reached some conclusion. But the Prime Minister is not inclined to listen to others in the House and outside it. This is a mystery as to which political party our Prime Minister belongs to. ...*(Interruptions)* We have heard that the MLAs of the Janata Dal waited in Delhi for three days but the Prime Minister did not give them audience. We went to visit the President under the leadership of Shri George Fernandes and he directed us to meet the Prime Minister and on his advice we sought time from the Prime Minister. Shri George Fernandes kept ringing in the P.M.O. for three days but the Prime Minister did not meet. That means he does not meet the person outside the House who speaks against somebody

and is also not inclined to listen to others inside the House. What kind of a Prime Minister he is?
 ...*(Interruptions)* Today also we witnessed a similar scene.
 ...*(Interruptions)*

SHRI RAM KRIPAL YADAV : Sir, what is he saying?
 ...*(Interruptions)*

SHRI NITISH KUMAR : Sir, we are discussing the Centre's Inactiveness and the Centre means the Prime Minister.

SHRI RAM KRIPAL YADAV : Sir, this is a debate on the party. ...*(Interruptions)*

SHRI NITISH KUMAR : Sir, Shri Ram Kripal ji is our friend. We have sympathy for him as now there is no vacancy. These days, everyone calls Ajit Kumar Mehta as Professor. All lecturers in Bihar are called Professors. Therefore, the situation in Bihar is quite bizarre. I have sympathy for every one. Most of the people agree with us outside this House but inside the House they have political accountability, infact compulsions. ...*(Interruptions)*

SHRI JASWANT SINGH (Chittorgarh) : Sir, with your permission I seek one explanation. Shri Nitish ji has raised a very serious issue. We have gone through a statement issued by the Prime Minister, either Shri Nitish ji or the Prime Minister should explain it. He said what is happening in Bihar is a family affair and I would not like to comment on a family matter. Of course we are debating on the Centre's Inactiveness issues pertaining to Bihar. The Prime Minister terms it all as a family affair and does not like to comment on it. At present, the debate in the House is not on a family matter. If the Prime Minister or Shri Nitish Kumar elaborates a little more, then we may have a meaningful discussion.

SHRI NITISH KUMAR : Hon. Jaswant Singhji, how can I elaborate on what the Prime Minister has stated. I feel that the Prime Minister is deliberately absent in the House. This is contempt of the House. There is no point in intervening at first stage. It means that if something is discussed in the House, he will not be present in the House later on. He is purposely absent in the House. The Prime Minister is not in a position to give reply to anything. Shri Jaswant Singh just raised the issue and I also took up the same issue as to what charges have taken place in Bihar. A person resigns from his post after being surrounded from all sides. That person had declared that he would be prepared to go to the gallows but would not resign. He had to resign without going to the gallows. ...*(Interruptions)* This sort of language does not go well in democracy that he would prefer to go to gallows than to resign. I would not comment on what Shri Pappu Yadav stated. All are well aware of him and

the language he used. He had said that the Jharkhand would be created on his dead body. He is a strange person. When he knew that he would lose the Presidentship of Janata Dal, he split the party and when he lost the Chief Ministership of Bihar, he did not hesitate in passing the proposal to split Bihar despite his saying that Jharkhand would be created on his dead body. ...*(Interruptions)* I support the separate state of Jharkhand.

SHRI RAM KRIPAL YADAV : You had also attempted to split the party.

SHRI NITISH KUMAR : We had rebelled against the party. If we had split the party then, we have toured the entire country to explain our position. The reasons for which we had rebelled, have been proved. You better ask, Shri Devendra Yadav, Shri Ramvilas Paswan and Shri Sharad Yadavji but I would not suggest you to ask Shri Gujral Saheb.

SHRI RAMENDRA KUMAR (Begusarai) : You are again going to join the party.

SHRI NITISH KUMAR : You first save the party in Bihar. ...*(Interruptions)*

SHRI RAMENDRA KUMAR : The reasons for which you left the party are not there any more. Now please join the party. ...*(Interruptions)*

SHRI NITISH KUMAR : That we shall discuss later on but the approach has been that if you do not get the presidentship then split the party and if the Chief Ministership of Bihar is endangered then go in for compromise to disintegrate Bihar. This is fortunate for the country that the BJP and the Samata Party fought elections in Bihar jointly. Had we not contested the election unitedly, they would have got 35-40 seats, and would have become the Prime Minister and today they would have signed any agreement to destabilise the country. We put a check on this so as to confine it to Bihar only. When he realised that there was no-way-out, he had to resign. It is the victory of democracy and public mandate that he had to resign. But "whom God would destroy, He first makes mad". The man admits that mistake and bows down before the public opinion. No one has any objection if one goes to court to get himself acquitted of the charges levelled against him. It would have been better if he presents the evidence in the court for his acquittal. I don't want to mention those things here. A number of cases are pending in the Court and investigations are going on. It has rightly been said that we have discussed this issue many times. I don't want to waste time by mentioning those things but I want to say that if he had presented the evidence of his innocence and acquitted, no one could have presented

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him from getting more popularity in the country but he said that he would not resign. But he was constrained to resign. When he found that there was no way out, he resigned. It has been published in the newspapers. When Rapid Action Force was deployed, he resigned. After resignation, there was tear shedding. After that some people got moved and started raising slogans 'zindabad' and 'Raja nahi to Rani sahi'.

And again he occupied the residence of Chief Minister. This is proxy rule. In other words there would be indirect control on the administration. It is alright. He has said that he would be ready to face any eventuality then to resign. He could not keep his words, but he had said that he would rule from prison. To some extent it appears that he has been successful in that I don't know whether he would go in jail or not. Court would decide it. Court would decide the seriousness of the charges. I don't want to go in that but he himself had said that he would rule from jail. I don't know that charges are so serious that he would had to go to jail or not. In case if that would be proved true then he would rule from jail. But who is responsible for that? I think that Laloo Prasad is less responsible for that. I consider the Prime Minister Inder Kumar Gujral more responsible for that. Shri Inder Kumar Gujral gives time for everything. He allows all these things to happen in Bihar. Can so much concessions be given for any other person? Why the provision of Article 356 has been made? There has been a debate in the House in this regard. I am one of those who are against the misuse of article 356. But Article 356 must be in the Constitution of this Country. If Article 356 is removed, and some State want to revolt, then which Article would be used? We may check it, we may limit its use that it should not be used for political purposes, but it is not proper to scrap it.

Today in the present political scene the regional parties are coming to the forefront. It is the failure of Congress Party that regional parties are coming to forefront. They change the Chief Minister as one changes one's clothes. When they started changing Chief Minister, the regional parties came to the forefront and today regional parties are ruling. Today such a situation has arisen for the Congress that regional parties are ruling. Some of them are national parties only in name and you constrained to support them from outside. You are responsible for that. But I don't want to go in this debate. But you tell us that if Article 356 is scrapped and any border State says that they would not remain in India, they would not remain a part of India and a resolution is passed in the State assembly by majority, then which article would be used? Therefore, Article 356 should not be removed. It was a shameful incident for the country when the Babri Masjid was demolished in Ayodhya. It is a black day in the history of our country, but the Government of Uttar Pradesh was responsible for that. If

that Government is dismissed by using Article 356, then it is understandable. But alongwith that the Government of Himachal Pradesh and the Government of Madhya Pradesh were dismissed. ...*(Interruptions)*

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV) : I did not want to intervene. What are the views of Bharatiya Janata Party in regard to Article 356.

SHRI NITISH KUMAR : What is the opinion of the Bharatiya Janata Party? The Hon'ble Defence Minister must be knowing it better. I am not a member of the Bharatiya Janata Party. ...*(Interruptions)* As far as I know, perhaps the Bharatiya Janata Party is not in favour of abrogating Article 356. ...*(Interruptions)*.

SHRI MULAYAM SINGH YADAV : The Home Minister is sitting here. Representation of the Bharatiya Janata Party have spoken against Article 356. I have also spoken and I agree with your opinion.

MR. CHAIRMAN : Nitishji, how much time do you need more?

SHRI NITISH KUMAR : As you wish. Whenever you ask me to sit, I will do so.

MR. CHAIRMAN : Your views on Bihar are justified. I don't want to stop you, but you must control yourself.

SHRI NITISH KUMAR : If I go out of control, it is your duty to control me.

Article 356 is provided in the Constitution. When it is invoked? Babri Masjid was demolished and the party whose Government was at the Centre then, lost their governments in other states also. Article 356 was invoked in three other states. Will anybody compromise on the issue of corruption? Even if the hon'ble Governor, who appoints the Chief Minister, gives permission to file charge-sheet, the Governments will function there as usual. It is said that they won't invoke Article 356 and they would think only after the arrests were effected. On the other hand, all efforts will be made to prevent the arrest. Everyone knows the way screws were tightened from Delhi. The Prime Minister has himself indicated about the help from the Centre. The credit of good work done by the C.B.I. has been taken by him. But they should also bear the responsibility for whatever has been done by the C.B.I. Mr. Chairman, Sir, I want to know from the Prime Minister, whether there is any such case which is being investigated by the C.B.I. and the C.B.I. had to file SLP thrice against the verdict of High Court. As far as I know, the fodder scam is the only case in which the C.B.I. has filed the SLP against the High Court's

judgement thrice. Who is answerable to that? If the person having the command over easterns area does something, hurdles are put from Delhi before him. Who is responsible for this? If bail is opposed in a designated court or High Court, the credit of it is taken by Shri Gujral, but whatever happens in the High Court in Patna or whatever investigation is made by Dr. U.N. Biswas and if the people of the C.B.I. file S.L.P., then, who is responsible for that? For that Shri Inder Kumar Gujral or the Union Government will be responsible. It means that not once but several times, hurdles have been put by the Union Govt. in the investigations. The result is that the investigation which could have been completed 6-8 months earlier went on lingering. Whenever, any issue comes up, hurdles are put in the many ways. In such a situation, what does the Prime Minister expect? In which manner, the Prim Minister wants to run the administration in this country? Will Bihar be there on the top like the 'Trishul' of Lord Shiva? Will it have a separate identity or will to it be a part of this country? What is this fun going on. ...*(Interruptions)*. Bihar is being given a bad name in the entire country. What for the name of Bihar is being taken today? Today, Bihar is being mentioned due to Fodder Scam and secondly, due to Power transfer. This power transfer is mockery of the system. Now I don't want to know the reaction of the Congress Party? I don't want to cast aspersions on anyone, but I want to submit with a heavy heart that if such type of example will be there then, this democracy cannot survive. ...*(Interruptions)*. Ram Kripal ji, there is no need to mention the number of M.L.As. as you also know the number of MLAs and I also know ...*(Interruptions)*.

MR. CHAIRMAN : Nitish Kumar ji, it is not your duty to respond to this query.

SHRI NITISH KUMAR : Some times the reply can be given. The number of MLAs was less then 25. ...*(Interruptions)*. There were so called 136 members of their party in the Assembly and at that time, the number of MLAs was less then 25. ...*(Interruptions)*. All newspapers have written like this. What should we do? You go on denging it. ...*(Interruptions)* I am not saying anything. Mr. Chairman Sir, I would like to say to Shri Ram Kripalji that the legislature is free to express its confidence in or no-confidence against anyone. Any party is free to elect its leader the way it like to. I am talking about the Parliamentary Democracy. Where would we go. The way the traditions and values are being violated, the plea would be and technically right too—that any one can be made Chief Minister without any constitutional hurdle. But how can it be explained away thus, this is the stage that we have landed ourselves in, have reached in the fiftieth year of our independence. What was it that the movement of social justice was launched against. It

was against this dynastic principle, supremacy of a family, untouchability and injustice etc. that the movement was launched. What would become of that social justice? The torch-bearers of social justice would be looking for the substitutes in their bedrooms. Is this the clear face of social justice. It is rather the distorted face of social justice ...*(Interruptions)*

SHRI RAM KRIPAL YADAV : Is he using the parliamentary language? ...*(Interruptions)* Is he using the parliamentary language? ...*(Interruptions)*.

SHRI NITISH KUMAR : If bedroom is unparliamentary, then call it, 'Shayankaksha' or 'Shayanagar', call it any thing. ...*(Interruptions)* we are not saying to anyone. I am not blaming anyone. Shall we put-up a healthy and beautiful aspect of social justice before the people or present it before them in an ugly form, this is what my submission is all about.

It has been said today that talks have been held with some people and we would like to know from Gujral Sahib only what Jaswant Singhji has said. Reacting to it Gujral Sahib has brushed the issue aside by terming it a family affair. We would like to say on the contrary, that the matter concerns the whole State, the country, the countrymen and the Parliament. This country is not a private limited company. It belongs to all. It is not the property of one family only. Gone are the days of rule by a family. Those who were never tired of raising slogans against dynastic-rule have today confined themselves to the concept of dynasty only. Talks were held with Kesriji. I beg your pardon, I am mentioning the name of Kesriji as the President of the Congress Party. It has also appeared in the newspapers that talks were held with him also. I do not know the views of Kesriji. Keshriji might be rejoicing. The people who used to make issues out of Nehru's dynasticism and Indira's dynasticism. ...*(Interruptions)* I am going to conclude. They used to raise their voices against the dynasticism of Nehru and Indira and against the isms associated with Sanjay and Rajiv and now they talk of rejoicing at the inclusion of a foreign-lady in the party, all this went on. So, the current goings on must be bringing satisfaction to many people at the sight or others joining their ilk. Those who followed the way of social justice have now mingled themselves with the adherents of family rule, may be to mislead the latter. Anyway, whoever might do it and with whatever intention, but the Prime Minister owes an explanation. The hon. Prime Minister should explain his role in whatever has taken place in Bihar. The hon. Prime Minister would have to tell. He must also tell as to which party he belongs to, because the Government runs with the confidence of the House and the composition of the

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Government is also discussed here. We have heard the term United Front. We have seen how the United Front has come to be known as a party. Ram Kripal ji will be able to tell the name of R.J.D. What do they mean by 'R' is know to the entire country and the world, whatever they may say.

SHRI RAM KRIPAL YADAV : Rashtriya Janata Dal.

SHRI NITISH KUMAR : Now 'R' has the other meaning.

MR. CHAIRMAN : You know yourself.

SHRI NITISH KUMAR : Mr. Chairman, Sir, I have high regards for her. Now the meaning of 'R' would be known to the entire country. She is like my Bhabhi (brother's wife) I hold her in high esteem. I regard her very much. Ram Kripalji it would be better if you make the meaning of 'R' clear. He would have to tell. But we would like to know from Gujral Sahib as to which party he belongs? Which Government is he heading? We had heard that the Government is of the United Front which is being supported by the Congress from outside and the C.P.I.(M), C.P.I. and Forward-Block although forming part of the United Front have been giving outside support to it. This is what we had heard. A United Front has been formed, a negative alliance to which support is being given by the Congress just to keep some one out of power, all parties are participants in that except for the C.P.I.(M), Forward Block and the R.S.P. This is what we knew. But a new element has been added to that. A new party has been formed now and that party does not find a place in the United Front, we do not know where does it stand but its members are ministers in the Government. Is it now the United Front's Government or a coalition Government of the United Front—R.J.D.? A coalition Government does exist already. The United Front is an alliance. Did the R.J.D. join the United Front leading to the formation of a new alliance? Gujral Sahib may be kind enough to tell this much to the country?

This is not a family affair. The fact of the matter about Bihar is unlike what he has stated. It is not a family affair. Nor it is the family affair of Gujral Sahib, it is rather a matter concerning the country. You (the ruling coalition) are ruling over the country. Please tell us, which party do you belong to? The people of the country want to know about this. The Common Minimum Programme. ...*(Interruptions)*

MR. CHAIRMAN : Please conclude.

SHRI NITISH KUMAR : You mention about Common Minimum Programme just like the Bible and the Gita.

SHRI RAM KRIPAL YADAV : How much time will be given to him?

SHRI NITISH KUMAR : Only 26-27 minutes have passed until now. ...*(Interruptions)*

SHRI RAM KRIPAL YADAV : Nitish Kumarji, your party has only four Members.

SHRI NITISH KUMAR : Don't worry. From four we are soon going to become forty. You carry on like this ...*(Interruptions)* Chairman, Sir, we don't have any objections. They will keep on doing such foolish acts. ...*(Interruptions)*

[English]

SHRI RAM NAIK : I am on a point of order.

MR. CHAIRMAN : Yes, he is on a point of order.

SHRI RAM NAIK : Those who are creating disturbances should be asked that they should not do that. We have been seeing since the debate started that every now and then they get up and disturb the Speaker. Our time is wasted.

MR. CHAIRMAN : Therefore, he is being allowed.

...*(Interruptions)*

[Translation]

SHRI RAM KRIPAL YADAV : He is casting aspirations on our party.

[English]

MR. CHAIRMAN : Please do not disturb.

[Translation]

SHRI NITISH KUMAR : Mr. Chairman, please don't try to control them because what they have been doing indicates what they are upto. They are the reserve force of Gujralji. ...*(Interruptions)*. Here comes she with smile on her face, her chance is over. ...*(Interruptions)*

[English]

SHRI PRAMOTHE MUKHERJEE (Berhampore) (WB) : Some hon. Members of the House are called reserve force of the Prime Minister. This is very objectionable. ...*(Interruptions)*.

SHRI NITISH KUMAR : I am not calling you the reserve force. But the Members of the so-called RJD definitely are members of reserve force of Shri Inder Kumar Gujral.

MR. CHAIRMAN : Anyway, we shall check up and see that if it is unparliamentary, it will be removed from the records.

...(Interruptions)

SHRI PRAMOTHES MUKHERJEE : They are sitting here by law; they are not sitting here by the mercy of somebody. ...(Interruptions).

MR. CHAIRMAN : Shri Nitish Kumar, you please proceed.

We shall check it up.

SHRI BASU DEB ACHARIA (Bankura) : Can some hon. Members of this House be called as reserve force?. ...(Interruptions).

SHRI NITISH KUMAR : Okay, I amended it to Reserve Parliamentary Force of Shri Inder Kumar Gujral. It is RPF, Reserve Parliamentary Force. Here also, 'R' is there. ...(Interruptions).

SHRI PRAMOTHES MUKHERJEE : This is absolutely an insult to the Members. I request you to ask the hon. Member to withdraw his comments and drop it from the proceedings.

MR. CHAIRMAN : We shall examine it and then remove.

[Translation]

SHRI NITISH KUMAR : The one who is fortunately is the Prime Minister of this country ...(Interruptions)

SHRI RAM KRIPAL YADAV : He is casting aspersions on our party.

[English]

SHRI NITISH KUMAR : I can substitute it with a better word. ...(Interruptions).

MR. CHAIRMAN : Anyway, I have understood you. We shall examine and then take a decision.

SHRI NITISH KUMAR : Sir, I have no objection. By their own behaviour they are proving what they are. ...(Interruptions).

[Translation]

MR. CHAIRMAN : You please take your seat. It is your wont to be on your feet on every point. This is not

the right thing to do. Nitish ji, you must conclude. I would request you that only one minute is left for you. You have spoken for so much time though you have also been disturbed by him.

SHRI NITISH KUMAR : Sir I require not even one minute's time. This Prime Minister is just like a burden on the country. He has complicated Bihar's issue, he would entangle the country tomorrow. The sooner he goes, the better for the country. I would like to submit only this much.

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad): Mr. Chairman, Sir, after waiting for several days, today only I got an opportunity to speak. We find injustice everywhere. This is the highest institution. We find that sometimes here too injustice is being done in some way or other. C.P.I. have thirteen MPs, we should have been given the opportunity to speak first, but we were not given the opportunity. The parties having less number of members than us were given the opportunity to speak first. However, I would like to put forth a few words before you in this regard. The Adjournment motion regarding the situation prevailing in Bihar was initially moved as an Adjournment motion but later on discussion was converted Under Rule 184. I thank the hon. Member who has moved this motion. It is good that discussion is being held on such an occasion. Bihar is an integral part of India. Those who are sitting here in this House should realise that Bihar is an integral part of India. But they think in other way. ...(Interruptions)

[English]

SHRI ANANTH KUMAR : Mr. Chairman, Sir, now it is 3.30 p.m. We have been waiting for the statement of the Minister of Railways since morning on the train accident which occurred at Faridabad in which more than 50 people have died. Since 11 O'clock we are forcing the same thing.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : Congress has only one job to stop others from speaking. The point which one can put forward in ten minutes. ...(Interruptions)

[English]

MR. CHAIRMAN : Do not disturb the debate in this way.

SHRI ANANTH KUMAR : We are not blocking the debate. When we raised this issue at 11 O'clock in the morning, it was said that the Minister of Railways would come and make a statement.

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi) : You have asked the Hon. Member not to disturb the debate. The question is not of disturbing the debate. The question pertains to our rights. The Government was aware that this incident would be definitely raised today and Members would be agitated. The sitting of the House starts at 11 O'clock as per the rule, the Government should have come with a statement in the morning itself, when this issue was raised by the Member, the Parliamentary Affairs Minister himself assured this House that the Railway Minister would come at 3 O'clock. When he did not turn up at 3 O'clock then it was said that he would come at 3.30 P.M. The Hon. Member has every right to ask at thirty minutes past three as to why the assurance given by Parliamentary Affairs Minister has not been honoured. First ask the Ministers. ...*(Interruptions)*

[English]

MR. CHAIRMAN : We have already informed the Minister and I think he will come and reply.

[Translation]

SHRIMATI SUSHMA SWARAJ : Ask the Government. 3.30 p.m. was the deadline. The deadline is over. ...*(Interruptions)*

[English]

MR. CHAIRMAN : I know it. The Minister of Parliamentary Affairs has said a few minutes before that within a few minutes the Minister of Railways would be coming here. Now, we have already informed the Minister of Parliamentary Affairs.

SHRIMATI SUSHMA SWARAJ : Sir, it is not a question of Information. You are not a helpless Chairman. Ask them to report to the House.

MR. CHAIRMAN : Otherwise!

SHRIMATI SUSHMA SWARAJ : Otherwise adjourn the House.

MR. CHAIRMAN : Please allow the debate to go on. We shall again inform the Minister.

...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Sir, the Minister of Railways is avoiding the House. ...*(Interruptions)*

MR. CHAIRMAN : He is on his legs. Let him speak.

...*(Interruptions)*

MR. CHAIRMAN : What else can I do?

SHRIMATI SUSHMA SWARAJ : You reprimand the Government. You are reprimanding the Member that he is blocking the debate. You reprimand them. ...*(Interruptions)*

MR. CHAIRMAN : The Minister of Railways has come.

...*(Interruptions)*

MR. CHAIRMAN : Shri Ramashray Prasad Singh, you please carry on.

...*(Interruptions)*

SHRI KODIKUNNIL SURESH (Adoor) : Mr. Chairman, Sir, the Minister of Railways should make the statement right now. It is a very serious accident where 50 people have died. ...*(Interruptions)*

MR. CHAIRMAN : No; it is not fair.

...*(Interruptions)*

SHRI KODIKUNNIL SURESH : Sir, how can you allow the Member to speak now? ...*(Interruptions)*

MR. CHAIRMAN : Hon. Members, you should also understand the procedure.

...*(Interruptions)*

MR. CHAIRMAN : I am asking him.

...*(Interruptions)*

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Let the Hon. Members speak first. ...*(Interruptions)* let him speak first. ...*(Interruptions)*

[English]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Let him speak.

MR. CHAIRMAN : In that case, Mr. Minister, will you make the statement later?

[Translation]

SHRI RAM VILAS PASWAN : The statement is ready. If the hon. Member wants to complete his speeches, he can do so. After that I would speak.

[English]

SHRI ANANTH KUMAR : Sir, they should understand the tragedy. ...*(Interruptions)*

MR. CHAIRMAN : Please understand what I am saying. The hon. Member is on his legs. Let him complete. The hon. Minister of Railways is also ready with his statement. I think, there may not be any harm if he makes the statement after ten minutes. Please allow the hon. Member to complete his speech.

PROF. P.J. KURIEN : Sir, I wish to make one submission.

MR. CHAIRMAN : No. Please allow Shri Ramashraya Prasad Singh to continue his speech.

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : Mr. Chairman, Sir, I was saying that the resolution which has been moved is timely and in the interest of Bihar. This is perhaps the first time in the world that a chargesheeted Chief Minister was running the Government and now his wife has taken over.

I would like to put forth one more point before you. This is a federal country. If we intend to strengthen the federal structure, then we should see whether the country disintegrates by the happening taking place in Bihar or not. I do not mean that the corruption is a today's phenomenon. Rather, it is therein our society since long. The former minister against whom this resolution has been brought, could not arrest the culprits and instead, he himself got involved in it. There goes a saying that the protector turns devourer. I want to know, what will happen to the country in such circumstances? ...*(Interruptions)*. I want to know whether the Union Government is responsible for it or not. The Chief Minister said it earlier and the Leader of the Opposition too did not pay attention to it. No Hon. Member of the House could think of it. When the matter reached the High Court, he said that the Central Police was that of the ruling Congress Party. At this time, Rao Government was there at the Centre. He has also said that he did not rely on that police force. Does it not impair our federal structure? Is this not a crime which gives a blow to our federal system and is it also not an act of treason? Should any Chief Minister say like that? Are the Central and Bihar police different?

But the leader of the opposition did not take it into account. Does it not amount to sedition? The real issue is whether it is fodder scam or any other scam—why the voice should not be raised against it? I would like to remind you the words of Karl Marx. He had said, that when the national parties weakened and they got involved in corruption, the regional parties would come up and with their birth, the nationalism would lose its base. Today, different parties are ruling different States. When such voices are raised in Bihar, then other States will follow suit. If the Article 356 had not been there in our Constitution, we would have faced the situation like Soviet Union. ...*(Interruptions)*

[English]

SHRI PINAKI MISHRA (Puri) : I seek a clarification from the hon. Member for the enlightenment of the entire House. May I know in which book did Karl Marx say this? ...*(Interruptions)*

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : We shall discuss this issue later on.

[English]

MR. CHAIRMAN : Let the discussion continue.

...*(Interruptions)*

[Translation]

SHRI RAMASHRAYA PRASAD SINGH : My point is, why corruption takes place? The Chief Minister of the State was involved in corruption. When the Congress Party was in minority, they had bought people like us to turn their minority into majority. If Shri Laloo looted the Government coffers, then he followed the path shown by the Congress Party. The claim of the Congress Party to fight communalism is hollow. They are communal themselves where these people have led the country to? If the Congress Party is able to survive then, it would destroy the country. ...*(Interruptions)*

Sir, this adjournment motion moved by me has created contradictions as if it has been brought by an untouchable. The legal luminaries have raised several procedural points and quoted from books. But nobody thought as to why this motion was brought and whether or not it was justified. Has any event actually taken place in Bihar? If any party, be it a secular one, tries to save Bihar then what is wrong in that. I would like to ask as to what the Congress Party has done in this regard.

[Shri Ramashraya Prasad Singh]

...(Interruptions) Everybody knows what I am. The bogey of the BJP is being blown out of proportions. If the BJP comes to power, then where will you people find a place. The people's mandate can bring anyone to power. ... (Interruptions) Are the people at the Centre not culprit? Mahatma Gandhi had once mentioned that showing reluctance in the case of corruption was criminal offence. When the cancer of corruption spread in Bihar (Interruptions) The real issue is, when the cancer of corruption had spread there, what steps should have been taken by the Centre? The Central Government has not committed any crime by not taking any step so far. We all know the condition of Bihar.

Sir, what is happening in Bihar today? There is an ambitious scheme for the poor there—Literacy Mission, which is for providing education to all, but these people are not for providing education. There are more illiterates in Bihar, therefore people are tolerating it. Such heinous work is being tolerated by the M.L.As. This situation has arisen in Bihar. I am telling one thing. People say that it is very glorious to give posts to women but women do speak, they speak even without understanding, as there is Shrimati Bhagwati Devi, what would have happen if any post is given to her.

We are praising you. The standard of politics has gone down. ... (Interruptions) I am in this House for many years. I have been M.L.A also. I have seen it. Dynastism is much talked about. Nehru dynastism was much talked of. I know they have not caste. It is disputed. Nehrus are in Christians, in Brahamins and in Punjabis also. He is everywhere. A lot of things were said about Nehru dynastic rule. He came to power to end the dynastic rule. Now he is helping the dynastism. This type of social justice he is providing. Who would answer this question? If the Chief Minister of that State was done treason, he should be punished. High Court has said that this looting is not of a home, it is the case of treason. In our views all such people, whosoever they may be, who adopt unfair means for saving their posts and buy all things from money, should be punished. Today you are having that sort of example.

It has been said that when Vajpayeeji was the Prime Minister, not a single M.L.A. changed his/her side on consideration of money and joined B.J.P. If there was no buyer, how could one go? ... (Interruptions) There may be two meanings for it. No one went, but when there was no buyer, how he would have gone? ... (Interruptions) Today there is the news that all MLAs got Sumo Car. You go to Bihar, you would hear all these thing. Whether Bihar would be saved? All this was done to remain in power. Jharkhand Mukti Morcha, which has taken four

crore rupees to save Congress Government, is continuing its stand because they are immodest. ... (Interruptions) I am not saying wrong things. I am not referring to Fodder scam or other scams. I am bringing these questions before you that the persons who have done treason should be prosecuted for that. If it is not done, that would divide the country. How would they win the elections, until so much funds are collected.

Though I did not see it with my own eyes but have heard that thousands of vehicles of Mahindra Company were given for the Congress Candidates during 1991 elections. I was in Jahanabad. My candidate was in the fray from there. ... (Interruptions) We may or may not contest election unitedly, but Congress was with you and you were aligned with Congress, even then we suffered. If we aligned with Janata Dal, then also we suffered. We suffered equally.

How wrong you did? I am telling that Mahindra vehicles were used. Why thousands of Mahindra vehicles came? ... (Interruptions) You listen to me. If the country is to be saved, don't suffer. The question of saving the country is important. The country is in a very critical state. If you would not think for the country, it would get ruined. The coming generation would curse you and if Article 356 is removed, the states would act at their own will and they can say on one day that we are separate. With these words, I conclude.

[English]

SHRI G.M. BANATWALLA (Ponnani) : I am on a point of order. The speech that was just made, was full of several allegations. Kindly examine whether they can form part of the record. That is all.

MR. CHAIRMAN : That is all right.

15.56 hrs.

STATEMENT BY MINISTER

Collision between Karnataka Express and Himsagar Express at Faridabad on 27th July, 1997

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Chairman, Sir, I am sorry that there has been some delay in giving the statement. You know that the procedure is a lengthy one. Although I had come back and could have given the statement at two O' clock but that is to be first prepared and later on to be translated from English into Hindi. All these formalities took time. I am sorry for the same.